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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1830 of 1994

New Delhi this the 20th day of February, 1995

HON'BLE SHRI B. K. SINGH, MEMBER (A)

Shri Ashok Kumar Gupta
C/O Dayani & Co., Advocates,
BA-4/F Munirka DDA Flats,
New Delhi - 110067.

... Applicant

(By Advocates M/s Dayani & Co.)

Versus

1. Union of India through the
Secretary, Ministry of
Defence, South Block,
New Delhi.

2. The Director,
Dte. of Plan ADGES,
Vayu Bhawan,
New Delhi - 110001.

... Respondents

(By Departmental Representative Shri S. P. Singh,
Office Superintendent)

ORDER (ORAL)

The departmental representative has produced three orders. One is dated 16.3.1993 issued by Vayu Sena Mukhyalaya, Vayu Bhawan, vide issue No. 07/PMT/Unit/93. This shows that the applicant has been taken on the strength on transfer from the Naval Headquarters to the Air Force Headquarters as a Store Keeper from 9.3.1993 (forenoon) and he has been allowed the pay scale of Rs.1600-2660 and the fixation of pay is Rs.1640/- along with D.A. etc. An amendment was issued by the Air Headquarters vide office order Part-III dated 25.8.1994. There also it is confirmed that instead of 5.3.1993 (AN) it should be read as 9.3.1993 (FN). There is another order in the form of revised Last Pay Certificate which refers to the



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entitlements of the officer and also the G.P.F. accumulations. Learned counsel for the applicant, however, argues that his grievance that he is entitled to get Rs.3,770/- as salary for the month of April, 1993 where ^{to} he has been paid only Rs.3,400/- and the arrears are to the tune of Rs.592/- and he has been allowed only Rs.320/- ^{by way of arrears}. The G.P.F. accumulations also are being paid to him in instalments. The departmental representative informs that there are four agencies involved and that is the reason why the correct picture of the entitlements is not available. The applicant and the departmental representative are directed to sit and reconcile the figures of salary due for April, 1993, and also arrears and D.A. etc. admissible to the applicant on this amount. The figures of GPF also should be reconciled and paid to the applicant. The respondents are granted six weeks' time to complete the task of reconciliation of accounts and to pay all the retiral benefits including the arrears of salary due to the applicant.

2. Thus, this Original Application is finally disposed of, but without any orders as to costs.

B
(B. K. SINGH)
MEMBER (A)

/as/